

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 804/MP/2025**

Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 11.2.3 of the PPA dated 31.1.2024 seeking payments of invoices raised towards Monthly Fuel Cost Adjustment for the period of supply from 1.4.2024 to 31.7.2024 along with Late Payment Surcharge and Interest.

Petitioner : Adhunik Power and Natural Resources Limited (APNRL)

Respondent : Haryana Power Purchase Centre (HPPC) and Ors.

Date of Hearing : **9.7.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Akshat Jain, Advocate, APNRL  
Shri Pranav Sachdeva, Advocate, APNRL  
Shri Sayan Ghosh, Advocate, APNRL  
Shri Sanyam Jain, Advocate, APNRL  
Ms. Khushboo Singhal, Advocate, APNRL  
Ms. Mishra Divya Santosh, Advocate, APNRL  
Shri Shubham Arya, Advocate, HPPC  
Ms. Kaavya Madaan, Advocate, HPPC  
Shri Ravi Kishore, Advocate, PTC  
Ms. Deepti Dash, Advocate, PTC

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner submitted that the pleadings are complete in the matter. The learned counsel further proceeded to make oral arguments through virtual mode.

2. However, after hearing the learned counsel for some time, the Commission, at the request of and with the consent of the learned counsels for the parties, directed that the matter be listed for hearing through physical mode.

3. The Petition will be listed for hearing through physical mode on **31.7.2026 at 2:30 P.M.**

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**

